

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL, CHENNAI**

Service Tax Appeal No. 40554 of 2019

(Arising out of Order-in-Appeal No. 5/2019 dated 2.1.2019 passed by the Commissioner of Central Excise (Appeals), Coimbatore)

M/s. Suraj Forwarders & Shipping Agencies

Appellant

24/509, Essar Building, GV Iyer Road
Wellington Island, Cochin – 682 003.

Vs.

Principal Commissioner of GST & Central Excise

Respondent

6/7, A.T.D. Street, Race Course Road
Coimbatore – 641 018.

APPEARANCE:

None for the Appellant

Shri M. Jagan Babu, AC (AR) for the Respondent

CORAM

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)

Final Order No. **40482 / 2020**

Date of Hearing: 20.02.2020

Date of Decision: 20.02.2020

Heard the Id. AR Shri M. Jagan Babu for the department.

2. The above appeal has come up for hearing as per the list published in the website. The appeal was posted earlier on 24.6.2019, 5.9.2019, 25.9.2019, 11.11.2019, 6.12.2019 & 14.1.2020. From such date, appeal has been adjourned today. On all these dates, none appeared for the appellant and there is no request for adjournment. It is presumed that the appellant is not interested in prosecuting the appeal. The appeal is dismissed for default.

(Dictated and pronounced in open court)

(SULEKHA BEEVI C.S.)

Member (Judicial)